

(2021) 06 SEBI CK 0054

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.683, 736 Of 2021, Appeal No.441 Of 2020

Edelweiss Custodial Services Limited

APPELLANT

Vs

NSE Clearing Limited & Ors

RESPONDENT

Date of Decision : 17-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0054

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Gaurav Joshi, Sameer Pandit, Krina Gandhi, Anuj Jain, Wadia Ghandy, Ravichandra Hegde, Robin Shah, Pesi Modi, Neville Lashkari, Yogesh Chande, Preeti Kapany, Shardul Amarchand Mangaldas

Judgement

1. Three weeksâ?? time is allowed to the appellant to file rejoinder. List on 26th July, 2021 on which date the application for inspection of the documents will also be considered.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.